

a selective approach while regulating the growth of foreign tourist traffic to this Country;

(b) if so, whether Government has decided to ban the hippies influx to India;

(c) if so, whether any final decision has been taken; and

(d) if so, what measures are being taken in this regard?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) No, Sir. The growth of foreign tourist traffic is regulated by the quantum and type of facilities available in the country.

(b) No, Sir, but their activities in India will be watched and corrective action taken wherever called for.

(c) and (d). Do not arise.

Teachers' Account in Krishna Nagar Branch of State Bank of India

2945. **SHRI P. K. KODIYAN:** Will the Minister of FINANCE be pleased to state:

(a) whether Krishna Nagar (Delhi) branch of the State Bank of India has arranged with the Education Department of Delhi Municipal Corporation to receive teachers salaries every month and credit the amount to each teacher's account;

(b) whether recently a large number of teachers have opened savings account in this branch;

(c) whether it is a fact that for opening a new account recommendation of headmaster/Head Mistress of the school was enough;

(d) whether the bank has refused to issue cheque books to these account holders including headmasters/head-mistresses causing hardship to their clients;

(e) whether instructions will be issued to the Regional Manager to use his authority to issue cheque books;

(f) whether counter people take long time to deal with their clients who have to wait for long; and

(g) if so, the steps being taken to instruct Regional Manager to be cordial and helpful to their customers?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) and (b): The State Bank of India has reported that in pursuance of the Delhi Municipal Corporation's policy to credit the salary of the teachers in the accounts of the nationalised banks, 550 teachers have so far opened Savings Bank accounts with its Krishna Nagar (Delhi) Branch.

(c) Yes, Sir.

(d) Cheque books to 170 account holders, whose accounts were properly introduced, have been issued. Cheque books to the remaining account holders could not be issued since their accounts were not properly introduced.

(e) The Bank has since instructed the Branch to issue cheque books to account holders after their accounts have been introduced by the Headmasters/Headmistresses of the schools.

(f) and (g). On receipt of the salary cheque from the Education Department of the Municipal Corporation of Delhi, on an average 150 teachers visit the Branch at a time. This rush is normally cleared within 2 to 3 hours. However, the Bank has since issued suitable instructions to the Branch to ensure that no inconvenience is caused to the teachers and prompt and courteous customer services is rendered to them.

Evasion of Income-Tax by M/s O.P.K. Woollen Mills (P) Ltd.

2946. **SHRI P. K. KODIYAN:**
SHRI VIJAY KUMAR N. PATIL:

Will the Minister of FINANCE be pleased to state:

(a) whether the business premises, Office and residence of M/s O.P.K

Woollen Mills (P) Ltd. at Ludhiana were raided on 10th August, 1977 for evasion of income-tax;

(b) if so, the details;

(c) whether in that raid records of income-tax violation worth more than Rupees Seventy Lakhs were detected, and documents of business transactions worth more than rupees forty lakhs were also detected and if so, the details;

(d) whether any further action has been taken against the management; and

(e) if so, the details?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) to (e). It is a fact that the premises of M/s. OPK Woollen Mills (P) Ltd., Ludhiana and the residence of the Directors of the Company were searched between 10-8-1977 and 16-8-77. A large number of Books of account and documents were seized during the search. Preliminary scrutiny of the seized records and documents had indicated substantial concealment of income. The precise amount of evaded income cannot be indicated till the completion of the scrutiny of the accounts and investigations which are in progress.

For speedy and effective investigation, the case of the company has been entrusted to a Senior Officer of the rank of Assistant Commissioner of Income Tax in the Delhi (Central) Charge with effect from 1st November, 1978.

Trade Agreement between India and U.S.S.R.

2947. SHRI P. K. KODIYAN: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether a new trade agreement has been signed between India and USSR; and

(b) if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI ARIF BEG): (a) No, Sir.

(b) Does not arise.

Indian Textile Technology for Cuba

2948. SHRI M. RAM GOPAL REDDY: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Cuban Government have expressed interest in having Indian technology in building its textile industry; and

(b) if so, the reaction of Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI ARIF BEG): (a) No such proposal has been received in the Ministry.

(b) Does not arise.

Export of Gold

2949. SHRI A. ASOKARAJ: Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal with Government to export gold to foreign countries; and

(b) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) No, Sir.

(b) Does not arise.